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OA-668/26

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	20.9.96	<p>Shri B. Mohapatra is present on behalf of the applicant and submitted the affidavit. He states that the recommendation of the Sr. Divisional Commercial Manager on the representation against the transfer is necessary under the Rules of Business. He also states that he has not formally represented to any other authority. In this view of the matter and after admitting the Miscl Application to implead Sr. D.C.M. as Respondent 3, and following the law laid down by the Supreme Court in the case of Gujarat State Electricity Board vs. Atmaram Sungowal Poshwani 1989(10 ATC 396; 1989(2) SCC 602, the Senior D.C.M., S.E. Railway (Res.3) to whom the representation has been addressed shall dispose of the same within a period of 10 days from to-day. It is again reiterated that the applicant has not been relieved so far. Till the representation is disposed of the applicant shall not be relieved. Shri Mohapatra has agreed to serve the notices on <del>all</del> the Respondents <sup>2 &amp; 3</sup> (dust i) hand.</p> <p>The Original Application is disposed of at the admission stage with the above direction.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p style="text-align: right;">Narasingha Pr. MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the order dt. 20.9.96 may be given to the applicant's counsel for service on R-2 &amp; R-3 with extra copies.</p> <p>The same copy of the order may also be handed over to the applicant's counsel.</p> <p><u>Patel</u> 20/9/96 <u>Shankh</u> 20.09.96 S.O.</p> <p>Received 167<sup>2</sup> of order dt. 20.9.96 alongwith and with a copy of the said order for service on Resp. No. 2 and 3 by Particulars.</p>